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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, November 20, 2009/ Kartika 29, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : प्रश्न काल आरम्भ।

प्रश्न सं. 21, श्री सुभाष बापूराव वानखेड़े।

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मैंने स्थगन-प्रस्ताव दिया है।

...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice for Adjournment Motion. ... (*Interruptions*)

अध्यक्ष महोदया : मुझे श्री बसुदेव आचार्य और डॉ. मुरली मनोहर जोशी जी के स्थगन-प्रस्ताव प्राप्त हुए हैं। मैं उनकी अनुमति नहीं दे रही हूँ और प्रश्न-काल स्थगन का नोटिस भी मुझे मिला है। मैं उसकी भी अनुमति नहीं दे रही हूँ। कृपया बैठ जाइए।

...(व्यवधान)

11.01 hrs.

At this stage Shri Shailendra Kumar and some other Hon'ble Members came and stood on the floor near the Table

अध्यक्ष महोदया : कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइए और प्रश्न-काल चलने दीजिए।

... (*Interruptions*)

MADAM SPEAKER : The House stands adjourned to meet again at 12 noon.

11.01½ hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

MADAM SPEAKER: Now, we take Papers to be laid on the Table.

12.0 ¼ hrs.**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Guarantees) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 298(E) in Gazette of India dated the 1st May, 2009.
 - (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 547(E) in Gazette of India dated the 24th July, 2009.
 - (iii) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2009, published in Notification No. G.S.R. 548(E) in Gazette of India dated the 24th July, 2009.
 - (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fourth Amendment) Regulations, 2009, published in Notification No. G.S.R. 609(E) in Gazette of India dated the 28th August, 2009.

(Placed in Library, See No. LT 741/15/09)

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Foreign Exchange Management Act, 1999:-
 - (i) G.S.R. 610(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 13(E) dated the 5th January, 2008.

- (ii) G.S.R. 611(E) published in Gazette of India dated the 28th August, 2009, corrigendum to the Notification No. G.S.R. 209(E) dated the 25th March, 2008.
- (iii) G.S.R. 612(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 91(E) dated the 15th February, 2008.

... (*Interruptions*)

(Placed in Library, See No. LT 742/15/09)

12.0 ½ hrs.

At this stage, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009.
- (Placed in Library, See No. LT 743/15/09)
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-
 - (i) The Coinage of the One Hundred Rupees and Ten Rupees coined on the occasion of “HOMI BHABHA BIRTH CENTENARY YEAR” Rules, 2009, published in Notification No. G.S.R. 577(E) in Gazette of India dated the 17th August, 2009.

- (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of “SAINT ALPHONSA BIRTH CENTENARY” Rules, 2009, published in Notification No. G.S.R. 570(E) in Gazette of India dated the 12th August, 2009.
- (Placed in Library, See No. LT 744/15/09)
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-
- (i) The Export of Services (Amendment) Rules, 2009, published in Notification No. G.S.R. 583(E) in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum.
- (ii) G.S.R. 617(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, by Rail from taxable services.
- (iii) G.S.R. 618(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (iv) G.S.R. 619(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, through national waterway, inland water and coastal shipping from taxable service.
- (v) G.S.R. 625(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting sub-brokers from BAS.
- (vi) G.S.R. 626(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting the manufacture of pharmaceutical products, medicine, perfumery, cosmetics or toilet preparations containing alcohol, which are

charged to excise duty under Medicinal and Toilet Preparations (Excise Duties) Act, 1955 from taxable services under BAS.

- (vii) G.S.R. 627(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting transport of goods by rail.
- (viii) G.S.R. 628(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (ix) G.S.R. 634(E) published in Gazette of India dated the 3rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 16/2009-Service Tax, dated the 7th July, 2006.
- (x) G.S.R. 654(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum rescinding Notification No. 28/2009-Service Tax, dated the 31st August, 2009.
- (xi) The Taxation of Services (Provided from outside India and Received in India) Second Amendment Rules, 2009, published in Notification No. G.S.R. 694(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xii) The Export of Services (Second Amendment) Rules, 2009, published in Notification No. G.S.R. 695(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xiii) G.S.R. 696(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum exempting taxable service provided by a person to any other person during the course of manufacture or processing of alcoholic beverages by the service provider, for or on behalf of the service

receiver, from so much of value which is equivalent to the value of inputs, excluding capital goods, used for providing the same service, subject to certain conditions.

- (xiv) G.S.R. 712(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 17/2009-Service Tax, dated the 7th July, 2006.
- (xv) G.S.R. 776(E) published in Gazette of India dated the 23rd October, 2009, together with an explanatory memorandum exempting taxable service in respect of canals, other than those primarily used for the purposes of commerce and industry.

(Placed in Library, See No. LT -745/15/09)

- (4) A copy of the Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum appointing the 1st day of September, 2009, as the date on which the provisions of Finance Act, 2009 shall come into force issued under Section 113 of the said Act.

(Placed in Library, See No. LT 746/15/09)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-
 - (i) G.S.R. 557(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Polypropylene, originating in, or exported from Oman, Saudi Arabia and Singapore at the specified rates.
 - (ii) G.S.R. 558(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Carbon Black used

in rubber applications, originating in, or exported from Australia, China PR, Russia and Thailand at the specified rates.

- (iii) G.S.R. 564(E) published in Gazette of India dated the 4th August, 2009, together with an explanatory memorandum seeking to continue the imposition of anti-dumping duty on all imports of Titanium dioxide, Anatase grade, originating in, or exported from People's Republic of China at the specified rates for a period of five years, from the date of publication of the notification.
- (iv) G.S.R. 604(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum seeking to impose final safeguard duty on imports of Dimethoate Technical at the rate, mentioned therein.
- (v) G.S.R. 605(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum rescinding Notification No. 25/2009-Customs dated 23rd March, 2009.
- (vi) G.S.R. 621(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum seeking to impose final anti dumping duty on imports of Flexible Slabstock Polyol, originating in or exported from the People's Republic of China, Republic of Korea and Chinese Taipei for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.
- (vii) G.S.R. 702(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum rescinding Notification No. 75/2006-Cus., dated 19th July, 2006.
- (viii) G.S.R. 709(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum seeking to continue the imposition of final anti-dumping duty on imports on Sun/Dust Control Polyester Film, originating in or

exported from the Chinese Taipei (Taiwan) and United Arab Emirate for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.

- (ix) G.S.R. 713(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum rescinding Notification No. 109/2004-Cus., dated 17th November, 2004.
- (x) G.S.R. 720(E) published in Gazette of India dated the 1st October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 107/2004-Customs, dated the 16th November, 2004.
- (xi) G.S.R. 724(E) published in Gazette of India dated the 6th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 104/2004-Customs, dated the 7th October, 2004.
- (xii) G.S.R. 734(E) published in Gazette of India dated the 8th October, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 'Plain Medium Density Fibre Board', originating in, or exported from People's Republic of China, Malaysia, Thailand and Sri Lanka based on the final findings in second sunset review investigations conducted by the Directorate General of anti-dumping and allied duties.
- (xiii) G.S.R. 749(E) published in Gazette of India dated the 13th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 105/2004-Customs, dated the 8th October, 2004.
- (xiv) G.S.R. 758(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to impose

provisional anti-dumping duty on imports of Phosphorus Pentachloride, originating in or exported from the People's Republic of China at the specified rates.

- (xv) G.S.R. 759(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Styrene Butadiene Rubber 1900 series, originating in, or exported from, the United States of America, Japan and Korea RP, upto and inclusive of 27th June, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xvi) G.S.R. 792(E) published in Gazette of India dated the 30th October, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus at the specified rates for a period of five years from the date of imposition of the provisional anti-dumping duty, that is, 29th April, 2009, in pursuance of the findings of the Designated Authority.
- (xvii) G.S.R. 797(E) published in Gazette of India dated the 5th November, 2009, together with an explanatory memorandum seeking to impose definitive safeguard duty on imports of Soda Ash at the rate of 20% ad valorem when imported into India from the People's Republic of China for a period of one year from the date of imposition of the provisional Safeguard duty and shall remain in force upto and inclusive of the 19th April, 2010.

(Placed in Library, See No. LT -747/15/09)

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 657(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum

exempting certain goods imported by the Service Providers against the duty credit scrip issued under Served from India Scheme.

- (ii) G.S.R. 658(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Product Scheme.
- (iii) G.S.R. 659(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Market Scheme.
- (iv) G.S.R. 660(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting specified capital goods imported against the Agri-Infrastructure Incentive scrips issued under Vishesh Krishi and Gram Udyog Yojana.
- (v) G.S.R. 661(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods imported against the duty credit certificates issued under Vishesh Krishi and Gram Udyog Yojana.
- (vi) G.S.R. 662(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization scheme against fulfillment of export obligation.
- (vii) G.S.R. 664(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under Duty Free Import Authorization scheme against fulfillment of export obligation.

- (viii) G.S.R. 665(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported into India against an Advance Authorization for Annual Requirement Scheme for Annual Requirement against fulfillment of export obligation.
- (ix) G.S.R. 666(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at the rate of 3 % duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (x) G.S.R. 667(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (xi) G.S.R. 668(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme.
- (xii) G.S.R. 669(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at 3% duty under the Export Promotion Capital Goods Scheme.
- (xiii) G.S.R. 674(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum exempting the capital goods imported against the Status Holder Incentive scrip.

- (xiv) G.S.R. 675(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (xv) G.S.R. 559(E) published in Gazette of India dated the 31st July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xvi) G.S.R. 567(E) published in Gazette of India dated the 6th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (xvii) G.S.R. 644(E) published in Gazette of India dated the 7th September, 2009, together with an explanatory providing the exemption from the whole of the customs duties and the additional customs duties to all goods imported from Antarctica into India if the said goods have been used for or are related to the Indian Antarctic Expedition or the Indian Polar Science Programme, subject to a certain conditions.
- (xviii) G.S.R. 697(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated the 30th June, 2006.
- (xix) G.S.R. 698(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated the 30th June, 2006.
- (xx) G.S.R. 701(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum

making certain amendments in the Notification No. 154/1994-Cus., dated the 13th July, 1994.

- (xxi) G.S.R. 710(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization Scheme for Deemed Export against fulfillment of export obligation.
- (xxii) G.S.R. 751(E) published in Gazette of India dated the 14th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxiii) G.S.R. 663(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods imported against the Duty Credit scrips issued under Duty Exemption Pass Book Scheme.

(Placed in Library, See No. LT -748/15/09)

- (7) A copy of the Income-tax (12th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2227(E) in Gazette of India dated the 2nd September, 2009, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT -749/15/09)

- (8) A copy each of the following Notifications (Hindi and English versions) issued under Sections 48, 117 and 139 of the Income Tax Act, 1961 :-
 - (i) S.O. 2292(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated the 20th August, 1998.
 - (ii) S.O. 2413(E) published in Gazette of India dated the 22nd September, 2009, together with an explanatory memorandum making certain

amendments in the Notification No. S.O. 1281(E) dated the 27th July, 2007.

- (iii) S.O. 2480(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as the Chief Commissioner of Income-tax Bengaluru, Karnataka.
- (iv) S.O. 2481(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as sub-ordinate to the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
- (v) S.O. 2482(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising powers and perform the function in respect of Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
- (vi) S.O. 2483(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising the current powers in respect of all cases where return of Income-tax has been furnished (i) electronic form except where the original return under sub-section (1) of Section 139 has been furnished in paper form and (ii) paper form, in the State of Karnataka and Goa having Jurisdiction over such return.

(Placed in Library, See No. LT -750/15/09)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-
- (i) The CENVAT Credit (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 645(E) in Gazette of India dated the 7th September, 2009, together with an explanatory memorandum.
 - (ii) G.S.R. 571(E) published in Gazette of India dated the 12th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.
 - (iii) G.S.R. 623(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated the 31st March, 2003.
 - (iv) G.S.R. 578(E) published in Gazette of India dated the 18th August, 2009, together with an explanatory memorandum exempting Dough for preparation of Baker's wares of Heading No. 1905, during the period 28.02.2005 to 27.05.2008 for the duty of excise leviable subject to certain conditions.

(Placed in Library, See No. LT -751/15/09)

- (10) A copy each of the following Notifications (Hindi and English versions) issued under Section 9A of the Narcotics Drugs and Psychotropic Substances Act, 1985:-
- (i) G.S.R. 12(E) published in Gazette of India dated the 6th January, 2009, together with an explanatory memorandum making certain amendments in the Narcotics Drugs and Psychotropic Substances (Regulation of Controlled Substances) Order, 1993 including new created zonal units of Narcotics Control Bureau.

- (ii) S.O. 2862(E) to S.O. 2864(E) published in Gazette of India dated the 11th December, 2009, together with an explanatory memorandum empowering Officers of the Coast Guard (Gazetted Rank) to take action to combat illicit traffic of drugs & psychotropic substances by sea in the exclusive economic zone.

- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT -752/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): Madam, on behalf of Shri Sultan Ahmed, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008.
(ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT -753/15/09)

- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008.
(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT -754/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT -755/15/09)

12.01½ hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Madam, I lay on the Table the following six Bills passed by the Houses of Parliament during the Second Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 4th June, 2009:-

1. The Appropriation (Railways) No. 3 Bill, 2009;
2. The Appropriation (No. 2) Bill, 2009;
3. The Jharkhand Appropriation (No. 2) Bill, 2009;
4. The Appropriation (No. 3) Bill, 2009;
5. The Finance (No. 2) Bill, 2009; and
6. The Right of Children to Free and Compulsory Education Bill, 2009.

I also lay on the Table a copy, duly authenticated by the Secretary-General, Rajya Sabha, of the Metro Railways (Amendment) Bill, 2009, passed by the Houses of Parliament and assented to by the President.

(Placed in Library, See No. LT -756/15/09)

MADAM SPEAKER: Item No. 7 - Hon. Minister, Shri Murli Deora may please lay his statement on the Table of the House.

12.02 hrs.

STATEMENT BY MINISTER

**Fire incident at POL Depot of Indian Oil Corporation Limited
at Sanganer in Jaipur, Rajasthan ***

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): Madam, first of all, I wish to express my deepest sympathy for the families of the victims of this tragic incident.

The Indian Oil Corporation Limited (IOC) terminal at Sanganer, Jaipur was commissioned in 1995 and is spread over 105 acres of land. The terminal has 11 storage tanks for Motor Spirit (MS), High Speed Diesel (HSD) and Superior Kerosene Oil (SKO). The fire started at around 7:15 PM on 29th October, 2009. It is estimated that petroleum products worth approx. Rs. 191 crore were lost and the replacement cost of buildings and machinery is estimated to be over Rs. 160 crore. All 11 tanks in the depot have been completely destroyed. The product is insured and the time frame for rebuilding the infrastructure at the terminal would be about two years. 11 deaths have been confirmed of which 6 are employees of IOC. Over 100 people are injured of which 7 have suffered serious injuries. When this terminal was commissioned in 1995, it was situated away from the city and in an isolated location. The Sitapur Industrial Area adjoining this terminal was developed by the Rajasthan Industrial Investment Corporation (RIICO) in 1997, after which the growth of this area took off.

It is reported that the blasts in the Depot have damaged the roof, window panes and walls of nearby factories, shopping complex, some residential buildings. The employees of the nearby factories and local residents in the vicinity were subsequently evacuated by the local authorities. The fire incident affected vehicular traffic on a stretch on NH-12 (Jaipur-Tonk-Kota Road) and also railway

* Laid on the Table and also Placed in Library, See No. LT 757/15/09

traffic of Jaipur-Sawai Madhopur route.

. On learning about the tragic incident on the night of 29.10.2009, I instructed the officials of oil companies to take necessary steps to provide medical help to all the injured and to liaise with the state government to control the fire by moving experts and equipment from nearby locations such as Mathura, Delhi, Panipat and Hazira. Immediately the same night senior officials of IOC were rushed to the location.

I, alongwith Chairman, IOC and other senior officials reached Jaipur on the morning of 30.10.2009 to personally see the efforts to control the fire, liaise with State Government and ensure adequate medical facilities for the injured apart from ensuring no disruption in the supplies to the public. I visited the SMS Hospital, Jaipur to inquire about the health of the injured.

On the same day, after discussions with Chief Minister of Rajasthan, IOC announced an ex-gratia payment of Rs. 10 lakh to those who lost their lives and Rs. 2 lakhs to those who were seriously injured, and Rs. 1 lakh to those who suffered minor injuries, in addition to the compensation offered by the State Government.

A seven-member inquiry committee under the chairman ship of Shri M.B. Lal, Ex- C&MD of HPCL was constituted by the Ministry immediately to inquire into the causes of the incident and to suggest remedial measures to prevent recurrence of such incidents. The committee will submit its report within 60 days.

On the request of the Rajasthan Government to provide relief to nearby industries, IOC announced an adhoc relief package amounting to Rs. 50 crore, which has been released to Rajasthan State Industrial Investment Corporation (RIICO) as an interim relief for the small and medium industries adversely affected by the fire incident.

I would like to inform this august House that this Depot was equipped with firefighting equipment and facilities with Disaster Management Plan in line with Oil Industry Safety Directorate (OISD) guidelines and statutory norms. Despite having the disaster management plan and all safety devices in place as per OISD and norms of Explosives Department of the Government of India, it could not be put in use to fight the fire in view of the nature and magnitude of the disaster leaving no time to respond.

During the course of the fire the Chief Minister of Rajasthan was personally monitoring the situation. Regular spot reviews of the situation were taken by a Crisis Management Group formed by the State Government, involving Principal Secretary, Home, Govt, of Rajasthan, Chief Fire Officer, Jaipur, State Fire Brigade, Collector Jaipur, State Police and Executive Director of Oil Industry Safety Directorate. The Army, fire teams from Essar, ONGC, GAIL and other national oil companies were available to take care of any eventuality. Experts on the spot were of the view to allow the product to burn and prevent further possible damage to life and property in the vicinity of the site outside the Terminal instead of trying to fight the fire which had possibilities of leading to greater damage.

. All these installations are regularly audited for safety purposes by OISD appointed independent safety auditors. However, to review the safety and security at oil & gas installations in the country, the Ministry convened a meeting on 3.11.2009, which was attended by CEOs of public and private oil companies operating in the country. All the companies shared their own experience in dealing with such incidents, agreed to share information on such matters among themselves and also agreed to share resources/infrastructure in future in the event of such unfortunate events. The decisions taken in the meeting are given in Annexure.

Subsequent to this tragic incident, it has been ensured that there is no report of shortage of supplies of MS and HSD to the general public in the areas fed by Sanganer depot of IOC on account of the fire incident. Alternate supplies are being sourced from depots of IOC located at Bharatpur, Ajmer, Hanumangarh, Chitorgarh, and depot of HPCL at Bagru which was inaugurated in February 2009 and is located very close to Jaipur.

All the fires had burnt out and emission of smoke completely stopped by 6:00 AM on 11.11.2009. IOC is taking measures to prevent any further fire / explosion due to any accumulation of petroleum products in the damaged pipelines, etc. OISD is also constantly monitoring the situation.

I would like to assure this august House that the Government is making its best efforts to help the affected families and to prevent such incidents in future.

12.02½ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): With your permission, Madam, I rise to announce that the Government Business during the week commencing Monday, the 23rd of November, 2009 will consist of :-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Workmen's Compensation (Amendment) Bill, 2009.
3. Consideration and passing of the Representation of the People (Second Amendment) Bill, 2008, after it is passed by Rajya Sabha.

MADAM SPEAKER: Submissions to be made by the Members may be treated as laid on the Table of the House.

***श्री कौशलेन्द्र कुमार (नालंदा):** महोदया, आगामी सप्ताह की कार्यसूची में निम्नलिखित विधियों को सम्मिलित किया जाये:-

1. सूखे की मार झेल रहे बिहार राज्य के सभी जिलों के राजकीय ट्यूबवेल को चालू एवं रख-रखाव करने के लिए एक विशेष केन्द्रीय सहायता की आवश्यकता ।
2. बिहार राज्य में रबी फसल के लिए डी.ए.पी. खाद की अनुपलब्धता को दूर करने के लिए कृषि मंत्रालय के अंतर्गत नेफेड के सहकारिता स्टोर के माध्यम से उचित दर पर किसानों को डी.ए.पी. खाद को उपलब्ध करवाया जाये ।

*Speech was laid on the Table

***श्री हुक्मदेव नारायण यादव (मधुबनी):** अगले सप्ताह की कार्यसूची में इन विायों को विचार के लिए सम्मिलित किया जाए । मैं इसके लिए प्रस्ताव करता हूँ ।

सरकारी खर्च में कटौती कर सादगी और संयम बरता जाए ऐसा माननीय वित्त मंत्री ने कई बार सार्वजनिक घोणा की है । मेरा आग्रह है कि इस संबंध में इन विायों पर चर्चा की जाए ।

(क) सरकारी, अर्द्ध सरकारी और गैर सरकारी कंपनियों के अधिकारी तथा कर्मचारियों के वेतनभत्ते में संतुलन एवं समरूपता रखा जाए ।

(ख) न्यूनतम एक और अधिकतम दस का अंतर रखा जाए ।

(ग) खर्च पर सीमा लगाकर फिजूल खर्ची को रोका जाए ।

(घ) निजी कंपनियों के अध्यक्षों, प्रबंध निदेशकों तथा प्रबंध मण्डल के सदस्यों के वेतन, भत्ता तथा निजी खर्च पर रोक लगाया जाए तथा सीमा निर्धारित की जाए । इसके लिए सदन में चर्चा की जाए ।

***श्री रामकिशुन (चन्दौली):** महोदया, आगामी सप्ताह की कार्यसूची में निम्नलिखित विायों को सम्मिलित किया जाये ।

1. उत्तर प्रदेश के पिछड़े क्षेत्र पूर्वांचल के विकास हेतु अलग से विशेष आर्थिक पैकेज दिये जाने की आवश्यकता ।
2. उत्तर प्रदेश के पूर्वांचल में किसानों को सिंचाई सुविधा हेतु सिंचाई संसाधनों को सुदृढ़ करने की आवश्यकता ।

***श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली):** महोदय, आगामी सप्ताह की कार्यसूची में निम्नांकित विायों को सम्मिलित किया जाये।

1. राजधानी दिल्ली में यमुना नदी पर बढ़ते हुए भारी यातायात को दृष्टिगत रखते हुए नागरिकों की सुविधा के लिए उत्तर पूर्वी संसदीय क्षेत्र के अंतर्गत यमुना नदी पर अविलम्ब पुल का निर्माण करवाये जाने की आवश्यकता के बारे में।
2. राजधानी दिल्ली में विशेषतः उत्तर-पूर्वी संसदीय क्षेत्र के अंतर्गत नियमित की गई कालोनियों में सीवर, जल, विद्युत, सड़क की सुविधायें अविलम्ब उपलब्ध करवाये जाने के बारे में।

***श्री हंसराज गं. अहीर (चन्द्रपुर):** महोदय, निम्नलिखित लोकमहत्व के मामले को अगले सप्ताह के कार्यसूची में शामिल करने का अनुरोध करता हूं।

1. देश में सिकलसेल और थैलेसेमिया रक्तसंबंधित रोगियों की बढ़ती संख्या और अनुपात में इसके उपचार की कमी को देखते हुए सरकार द्वारा इन बीमारियों के रोगियों के उपचार हेतु सार्वत्रिक उपचार तथा उन्हें मुफ्त में दवाईयां उपलब्ध कराने के लिए उचित कदम उठाये ।
2. देश में मतिमंद बच्चों की देखभाल, शिक्षा और उनके रोजगार की कोई समुचित सुविधा उपलब्ध नहीं होने से उनके अभिभावकों को भारी तकलीफ का सामना करना पड़ता है । अतः सरकार इसका संज्ञान लेकर मतिमंद बालकों के शिक्षा व रोजगार हेतु आवासीय विद्यालय और बच्चों के जीवनयापन हेतु अभिभावकों को उचित आर्थिक सहायता देने हेतु कदम उठाये ।

***श्री दिनेश चन्द्र यादव (खगड़िया):** महोदय, लोक सभा के आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषय को जोड़ा जाये।

1. पूर्व मध्य रेलवे हाजीपुर अंतर्गत प्रमण्डलीय मुख्यालय सहरसा से पटना तक रात में आने-जाने के लिए एक्सप्रेस गाड़ी की सुविधा उपलब्ध कराई जाये।
2. पूर्व मध्य रेलवे के खगड़िया जंक्शन पर राजधानी एक्सप्रेस के ठहराव की सुविधा उपलब्ध कराई जाये।

***SHRI PRABODH PANDA (MIDNAPORE):** Sir, The following items may be included in next week's agenda:-

- (1) Sky-rocketing price rise of essential commodities is a matter of great concern for everyone. The remedial measures should be taken by the Government urgently in the interest of consumers across the country as a whole.

- (2) The events of farmers' suicide are going on unabated in the country in spite of boastful assurances given by the Central Government. In addition, the high price of chemicals and fertilizers, unavailability of high-breed seeds, non-remunerative price of agri-produce and problems regarding agricultural credits have aggravated the situation further which made the plight of farmers more adverse requiring urgent intervention by the Government.

***श्री घनश्याम अनुरागी (जालौन):** महोदय, कृपया अगले सप्ताह की कार्यसूची में निम्न विार्यों को शामिल किया जाये।

1. उत्तर प्रदेश के जालौन, हमीरपुर, महोबा, बांदा, झांसी-ललितपुर चित्रकूट जिलों के समग्र विकास के लिए तथा मध्य प्रदेश के छत्तरपुर, टीकमगढ़, दमोह, दतिया आदि पिछड़े जिलों के लिए 7222 करोड़ रूपये की धनराशि केन्द्र सरकार ने बुंदेलखंड क्षेत्र के लिए स्वीकृत की है। उक्त सभी जिलों का तुरंत विकास सुनिश्चित कराया जाये। निगरानी समिति में क्षेत्रीय सांसदों को भी शामिल किया जाये।
2. बुंदेलखंड के जालौन जिले पर प्रस्तावित पचनदा बांध का तुरंत निर्माण कराया जाये तथा प्रत्येक ग्राम पंचायत में सिंचाई हेतु आवश्यकता के अनुसार गहरे नलकूप शीघ्र लगाये जायें।

12.03 hrs.

ELECTIONS TO COMMITTEES

(i) Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to move the following:-

“That in pursuance of rule 3(b) read with rule 4(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules.”

MADAM SPEAKER: The question is:

“That in pursuance of rule 3(b) read with rule 4(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules.”

The motion was adopted.

12.03½ hrs.**(ii) Central Committee of the Tuberculosis Association of India**

SHRI GHULAM NABI AZAD: Madam, I beg to move the following:-

“That in pursuance of rule 3(vii)(a) of the Rules and Regulation of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Committee of the Tuberculosis Association of India, subject to the other provisions of the said Rules and Regulations and By-laws made thereunder.”

MADAM SPEAKER: The question is:

“That in pursuance of rule 3(vii)(a) of the Rules and Regulation of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Committee of the Tuberculosis Association of India, subject to the other provisions of the said Rules and Regulations and By-laws made thereunder.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet on Monday, November 23, 2009 at 11.00 a.m.

12.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, November 23, 2009/Agrahayana 2, 1931 (Saka).
